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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.2939/2004

New Delhi this the 6th day of December, 2006

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Mrs. Neena Ranjan, Member (A)

1. N.D. Mrig S/o Late Shri Khushi Ram
90, Punjabi Colony, Narela, Delhi.
2. M.M. Bhatia S/o Late Shri H.C. Bhatia
1H/41-A, NIT Faridabad.
3. Smt. Saroj Kapoor w/o Shri H.K. Kapoor
C-2/67 A, Keshav Puram, New Delhi.
4. Smt. Mridula Roy w/o Shri Neeraj Roy.
6/34, Nehru Nagar, New Delhi.
5. S.K. Jain, s/o Late Shri S.P. Jain.
222, DDA (SFS) Flats, Gulmohar Encl, N. Delhi.
6. J.R. Arora s/o Late Shri B.B. Arora
N-205, Sector 8, R.K. Puram, New Delhi.
7. Atul Saxena s/o Shri C.N. Saxena,
G-59, D. Dilshad Colony, Delhi. -Applicants

(By Advocate: Shri Deepak Verma)

Versus

1. The Secretary,
Ministry of Statistics & P.I.,
Sardar Patel Bhawan,
Sansad Marg, New Delhi.
2. The Secretary,
Dept. of Expenditure, Ministry of Finance,
North Block, New Delhi.
3. The Dy. Director General (DDG)
Computer Centre,
Ministry of Statistics & P.I.,
East Block-10, R.K. Puram,
New Delhi-110066. -Respondents

(By Advocate: Shri Hari Nath Ram)

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J)

This OA stands disposed of with a direction to the respondents that in the event CWP-2668/2006, pending before the High Court against an order passed by the Tribunal in the case of **Dharam Paul & Ors. Vs. Union of India** (OA-1058/2004), is decided the outcome thereof would regulate the cause of action and necessary follow up action in this behalf. Liberty is accorded to the respondents to act in law accordingly.

N Ranjan
(Mrs. Neena Ranjan)

Member (A)

S. Raju
(Shanker Raju)

Member (J)

cc.